



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00731/2020

Chandigarh, this the 12th of October, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Pappu Kumar aged about 58 years (Date of Birth 20.01.1963) son of Soorat Singh, Bakhtawarpur grant, Rajawala, Dehradun-248001, Uttrakand.

....Applicant

(BY: Mr. S.K. Chaudhary, Advocate)

Versus

1. Union of India through its Secretary, Ministry of Textiles, Government of India, Udyog Bhawan, New Delhi – 110011.
2. Central Silk Board, Central Silk Board Complex, 6th Floor, B.T.M. layout, Hosur Road, Madiwala, Bangalore – 560068 through its Chairman.
3. CTR & TI REC, Central Silk Board, Palampur H.P. through its The Administrative Head/The Administrative Officer.
4. Basic Seed Farm, NSSO, Central Silk Board, Sheeshambara, Dehradun through its authorized Officer.

... .Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to consider and decide his pending representation dated 18.07.2020 for extension in service by two years i.e. retirement at the age of 60 years in view of judicial pronouncement rendered by



the Bangalore Bench of this Tribunal in O.A. No. 170/00190-00219/2016 titled **Shri Mudalaiah and Others Vs. Union of India & Others.**

2. Heard.
3. Considering the limited prayer made by the applicant, we dispose of the O.A, with a direction to the Competent Authority, to whom the representation dated 18.07.2020 has been addressed, to consider and decide the same in view of ratio laid down in the relied upon case and Rules on the subject. If the applicant is found similarly situated like the applicants in the relied upon case, the relevant benefit be granted to him, otherwise a reasoned and speaking order be passed within a period of three months from the date of receipt of a copy of this order.
4. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(AJANTA DAYALAN)
MEMBER (A)

Place: Chandigarh
Dated: 12.10.2020

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(SANJEEV KAUSHIK)
Member (J)